

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

IA(I.B.C)/800 (CH)2024

And

CP (IB) No.322/Chd/Hry/2022

IN THE MATTER OF:

ICICI Bank Limited

...

Applicant

Versus

Mr. Vikram B. Sharma

...

Personal Guarantor

Under Section: 95, IBC 2016

Rule: 11 of NCLT

Order delivered on 10.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Ms. Nasin Shaikhi, proxy counsel for Mr.
Amandeep Singh, Advocate

For the Personal Guarantor : Mr. Vipul Joshi, Advocate

ORDER

Proxy counsel for ICCI Bank-applicant is present and counsel for respondent-Personal Guarantor is also present. Both the counsels have jointly submitted that ICCI Bank and the Guarantor are amicably resolving the matter and have submitted that they will settle the matter within 90 days w.e.f. 30.05.2024. Therefore, let the matter be posted to first week of August so as to enable the counsels to apprise this Adjudicating Authority about the progress of this settlement. Let the matter be posted to 07.08.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

June 10, 2024
Priyanka